

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/6122/2020**

This the 18<sup>th</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Ifrah Kangoo, Aged 31 years, W/o Faud Sadiq Baqal, R/o Housing Colony, Bagh-e-Mehtab, Srinagar.

.....Applicant

(Advocate: Mr. Salih Pirzada)

**Versus**

1. State of Jammu and Kashmir through Director, Sher-I-Kashmir Institute of Meducal Sciences, & Ex-Officio Secretary to Government, Soura, Srinagar.
2. Administrator Officer (Policy), Sher-I-Kashmir Institute of Medical Sciences, Jammu and Kashmir Government, Soura, Srinagar

.....Respondents

(Advocate: Mr. Amit Gupta, 1d Additional Advocate General)



**O R D E R**

**[O R A L]**

**Delivered by Hon'ble Mr. Anand Mathur, Member (A): -**



Learned counsel for the applicant submitted that this T.A. has become infructuous on account of certain developments which have taken place.

2. Accordingly, the T.A. is dismissed as infructuous.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*